

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH – COURT NO. I

SERVICE TAX APPEAL NO. 1239 OF 2012

(Arising out of Order-in-Appeal No.01/2012 dt.30.01.2012 passed by Commissioner of Customs, Central Excise & Service Tax, Visakhapatnam)

M/s Sri Sarathy Retreads

Plot No.59 & 66, Industrial Area,
Lalacheruvu, Rajahmundry,
Andhra Pradesh – 533 106

.....Appellant

VERSUS

**Commissioner of Customs, Central
Excise & Service Tax,
Visakhapatnam-II**

Port Area, Visakhapatnam,
Andhra Pradesh – 530 035

.....Respondent

APPEARANCE:

Advocate for the Appellant
Shri Mir Anwar Mohiuddin, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: September 29, 2021

FINAL ORDER No. A/30282/2021

JUSTICE DILIP GUPTA

It is pointed out that the matter has been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**